

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

Jaipur, this the 13th day of July, 2010

OA No.322/2010

CORAM:

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDL.)

K.L.Lodhwal,
s/o Shri Raghunath ji,
r/o 1-T-15, Dadabari Extension,
Kota and presentl working as
Sub Divisional Engineer,
Dadabari Exchange,
Office of the GMTD,
Bharat Sanchar Nigam Limited,
Kota.

.. Applicant

(By Advocate: Shri C.B.Sharma)

Versus

1. Bharat Sanchar Nigam Limited through its Chairman and Managing Director, Corporate Office, Stateman's House, Barakhamba Road, New Delhi.
2. Union of India through its Secretary, Department of Telecom, Ministry of Communication and Information Technology, Sanchar Bhawan, New Delhi.
3. Chief General Manager, Telecom, Rajasthan Circle, Sardar Patel Road, Jaipur.
4. General Manager, Telecom District, Bharat Sanchar Nigam Limited, Kota.

.. Respondents

(By Advocate:) *ll*

O R D E R (ORAL)

The applicant has filed this OA thereby challenging the order dated 17.5.2010 (Ann.A/1) whereby he has been transferred from Kota Telecom Division to Tonk Telecom Division. The grievance of the applicant in this case is that he is going to retire on superannuation on 31.10.2010, as such, in terms of the policy decision dated 7th May, 2008 (Ann.A/2), transfer of the applicant was not warranted as by virtue of the impugned transfer order, he will be dislocated from the present place of posting, which is home town of the applicant.

2. The applicant has also made representation dated 20.5.2010 (Ann.A/3) to respondent No.3 which has not been disposed of so far.

3. I have heard the learned counsel for the applicant at admission stage.

4. Keeping in view the fact that the applicant is going to retire on superannuation after few months i.e. on 31.10.2010 and the fact that representation of the applicant is still pending and has not been decided so far by the appropriate authority, I am of the view that the grievance raised by the applicant in his representation is required to be considered by the appropriate authority in the light of their policy decision dated 7th May, 2008 (Ann.A/2). Accordingly, respondent No.3 is directed to dispose of representation of the applicant (Ann.A/3) by passing reasoned and speaking order. Till

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the representation of the applicant is not disposed of by respondent No.3, operation of the impugned order dated 17.5.2010, so far it relates to the applicant, shall remain stayed and the applicant shall be permitted to work at Kota till disposal of his representation.

5. With these observations, the OA shall stand disposed of at admission stage.



(M.L.CHAUHAN)
Judl. Member

R/